

[English]

SHRI SURESH KURUP: Ask him to make a statement.

(Interruptions)

[Translation]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, the university teachers are on strike for the last eight or nine days....(Interruptions)

MR. SPEAKER: Discussion on teachers' strike would be taken up day after tomorrow. You kindly resume your seat. You please listen to me. How many times will I have to tell you? It will be taken up on 13th.

[English]

You cannot dictate anything to me.

(Interruptions)

[Translation]

SHRI HARISH RAWAT: There should be a detailed discussion on this matter.

MR. SPEAKER: I have allowed it for day after tomorrow. You please sit down.

[English]

I will ask you to.....

(Interruptions)

SHRI SHANTAHAM NAIK (Panaji): Regarding 9th August, three States—West Bengal, Tripura and Kerala, have not celebrated the Quit India Movement on 9th August. You should make a statement. It is a national issue. You have to make a statement. You should yourself make a statement and take cognisance of it.

(Interruptions)

[Translation]

MR. SPEAKER: No name should be

recorded.

(Interruptions)

[English]

No name is to be recorded.

(Interruptions)

MR. SPEAKER: Mr. Minister, what are they doing?

(Interruptions)

MR. SPEAKER: There should be a sense of proportion.

(Interruptions)

MR. SPEAKER: You can give in writing.

(Interruptions)

PAPERS LAID ON THE TABLE

12.12 hrs.

[English]

Notifications under Bureau of Indian Standard Act and Annual Report etc. of and Review of Development Council for Sugar Industry for 1986-87

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 464(E) (Hindi and English versions) published in Gazette of India dated the 12th May, 1987 constituting an Executive Committee of the Bureau of Indian Standards issued under subsection (1) of section 4 of the Bureau of Indian Standards Act, 1986. [Placed in Library. See No. LT-4584/87]

- (2) A copy of the Multipurpose Dry Batteries (Quality Control) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 516(E) in Gazette of India dated the 26th May, 1987 issued under section 14 of the Bureau of Indian Standards Act, 1986. [Placed in Library. See No. LT-4585/87]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:—

(i) The Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 1987 published in Notification No. G.S.R. 536(E) in Gazette of India dated the 1st June 1987.

(ii) The Bureau of Indian Standards (Appointment, Terms and Conditions of service of Director General) Rules, 1987 published in Notification No. G.S.R. 639(E) in Gazette of India dated the 2nd July, 1987. [Placed in Library. See No. LT-4586/87]

(i) A Copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1986-87 along with Accounts under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951.

(ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the

Development Council for Sugar Industry for the year 1986-87. [Placed in Library. See No. LT-4587/87]

Notification making certain amendments to Notification under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of Notification No. G.S.R. 563(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 122-Customs dated the 11th May, 1963 so as to provide that the liquid helium gas kept in containers shall become eligible for remission of duty on such deficiency as may occur on account of natural causes and storage, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4588/87]

Shipping Corporation of India Ltd and the Mogul Line. Ltd., (Amalgamation) Order, 1986 and Pallavan Transport Corporation Ltd. (Amalgamation) Order, 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy of each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 396 of the Companies Act, 1956:—

(1) The Shipping Corporation of India Limited and the Mogul Line Limited, (Amalgamation) Order, 1986, published in Notification No. S.O. 377(E) in Gazette of India dated the 26th June, 1986.

(2) The Pallavan Engineering Corporation Limited, and Pallavan Transport Corporation Limited (Amalgamation) Order, 1986

published in Notification No. S.O. 415(E) in Gazette of India dated the 10th July, 1986.[Placed in Library. See No. LT-4589/87]

12.13 hrs.

ESTIMATES COMMITTEE

[English]

Statements showing action taken by Government on Recommendations

SHRIMATI CHANDRA TRIPATHI (Chandauli): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (i) Thirty-Fourth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in Eighth Report (Eighth Lok Sabha) on the Ministry of Commerce— Tobacco Board.
- (ii) Thirty-Fifth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in Seventeenth Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)— Reclassification of Transactions relating to Defence Pensions.

12.14 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Closure and lockout in large number of Jute Mills in West Bengal

SHRI HARISH RAWAT (Almora): I call

the attention of the Minister of Textiles to the following matter of urgent public importance and I request that he may make a statement thereon:

“The situation arising out of closure and lock out in large number of jute mills in West Bengal and the measures taken by the Government to resolve the crisis facing the industry.”

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA): Sir, The Motion seeks to draw attention to the situation arising out of closure and lock out in large number of jute mills in West Bengal and the measures taken by the Government to resolve the crisis facing the industry.

At present, 19 jute mills affecting about 74,400 workers are lying closed in West Bengal. This is besides the 3 permanently closed jute mills involving about 6,900 workers. The details of jute mills lying closed at present are given in the list which is given below.

The main reason put forward by jute mills for closure generally is labour trouble. However, liquidity problems arising out of adverse trading conditions due to imbalance between cost of production and sale price realisation are also reported to be contributory factors for such closure.

Of late, prices of jute goods have remained depressed due to seasonal slump in demand (reduced volume of purchases of jute bags through DGS&D for packing foodgrains), increasing competition from synthetic substitutes for cement and fertiliser packing, distress sales by weaker mills and suspension of shipment of jute goods from Calcutta Port due to lock-out declared by Bargeowners from 14th June, 1987 in response to work-to-rule agitation by Bargemen which started a month earlier. All these factors have led to increase in unsold stocks of jute goods with mills despite reduced volume of production in recent months.